THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI D. P. CHATTOPADHYAYA): (a) and (b). The information is being collected and will be laid on the Table of the Lok Sabha.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED NON-PROCUREMENT OF FARMERS' ENTIRE PRODUCE AT PRICE FIXED BY GOVERNMENT

MR. SPEAKER: We now take up the Call Attention Notice.

SHRI VAYALAR RAVI (Chirayinkil): We have given notice. . .

MR. SPEAKER: You should know the procedure.

SHRI VAYALAR RAVI: The Punjab Assembly has been dissolved. . .

MR. SPEAKER: The Punjab Assembly question cannot make me depart from the procedure. After the Call Attention notice. Shri A. P. Sharma.

SHRI A. P. SHARMA (Buxar): I call the attention of the Minister of Agriculture to the following matter of urgent importance and I request that he may make a statement thereon:

> The reported non-procurement of farmers' entire produce at the price fixed by Government, non-lifting of entire procured produce and non-payment of sale price thereof to farmers in Uttar Pradesh, Madhya Pradesh, Rajasthan, Haryana, Punjab and other States.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): Cultivators generally keep a portion of their produce for their own needs like consumption, seed, etc. Further, a cultivator is not compelled to sell his produce to the Government. If he can get a price higher then the procurement price announced by Government, he is free to sell it in the open market. Even at the procurement price, he is not obliged to sell to Government, but can sell to the trade if he so chooses to do. The commitment of Government is to purchase all grain falling within the prescribed specifications offered by the cultivators at the procurement price. The question of procuring the farmers' entire produce does not, therefore, arise. The Food Corporation of India and other procuring agencies have been vigorously purchasing the foodgrains offered by the farmers falling within the prescribed specifications at the procurement prices announced by Government. During the current Rabi season, upto about 8th June 3.3 million tonnes of wheat have been purchased as against 1.8 and 1.75 million tonnes for the corresponding periods of 1970-71 and 1969-70 respectively. The procurement made so far is already higher than the total procurement made during the last year. Such massive procurement would show that, by and large, Government are fulfilling their commitment of offering price support to the producer at the level of procurement prices announced by Government.

As the House is aware, unseasonal rains during the months of April and May have caused damage to wheat lying on the threshing floor. In order to give relief to the producers, Government have relaxed the specifications for procurement of wheat and the procuring agencies are purchasing rain damaged wheat falling within the relaxed specifications.

Since the market arrivals this year have been almost double that of last year and the procurement also has been 1.4 million tonnes higher, this has posed problems with regard to storage and movement. The problem of movement has been further accentuated because of the difficulties of moving the grain in to the Eastern region where conditions are difficult because of unprecedented influx of refugees etc. However, every effort is being made to step up movement by rail to the maximum extent possible. Maximum possible movement is also resorted to by road. Storage capacity in the procuring States is also being augmented by accelerating construction works and hiring godowns to the maximum extent possible to store the balance of the grain.

Arrangements have also been made for prompt payment of full procurement price corresponding to the quality of the grain procured. By and large, there have been no complaints except in the State of Uttar Pradesh. Under the marketing system in Uttar Pradesh, there are two sets of agents, the Kacha Arhatias purchasing directly from the farmers and the Pucca Arhatias representing the wholesale

agencies purchasing from the Kacha Arhatias. The presence of two sets of middlemen at. times gives rise to malpractices. The Food Corporation of India and the State Government have tightened the administrative arrangements to eliminate such malpractices to the maxium possible extent. These include greater involvement of co-operatives in procurement and enlarging the scope of direct purchases from the producers. As a long term measure the State Government has also been requested to take in hand measures to improve the marketing system in the State.

The massive procurement operations to provide support to the farmers are continuing. The Government is keeping a continuous watch on the problems of procurement, handling and movement and no effort is spared in ensuring that the farmers get the full benefit of the announced procurement prices.

SHRI A. P. SHARMA: Is it not a fact that in many places adequate number of agents have not been appointed by the Government and wherever procurement is made, the farmers are not paid in time and they have to face lot of difficulties in getting their payments?

Is it also not a fact that although the procurement price has been fixed at Rs. 76 per quintal, the farmers are not getting that, but are getting less than that amount which is a fixed rate, and the difference is being shared by the middlemen?

May I be assured by the Government that these difficulties will be removed and that the farmers will get the full payment in time?

Also I would like to know as to what is the machinery which has been set up for this purpose, to see that the farmers are not harassed?

SHRI ANNASAHEB P. SHINDE: There is some truth in the complaints from U.P. But, the bulk of the procurement is from Punjab and Haryana. For instance, as I said, total procurement up to the 8th June this year was 3.3 million tonnes. Out of that, practically 26 lakh tonnes were from Punjab and Haryana. As I said, in UP there are two sets of middlemen, kacha arhatias and pucca arhatias. Therefore, Government feels that it would be the best thing to have direct system of purchase from the farmers. We have already started this on trial basis to have direct purchase from the farmers in cooperation with the State Governments. The grain marketing structure will have to be amended so that the malpractices are eliminated and to overcome the present-day difficulties, we have suggested the setting up of popular committees at the mandi levels and we have given adequate power to the district magistrates. If any dispute arises, the decision of the District Magistrate is to be considered final. We are trying to have the local involvement also. But, there is some truth that there are some complaints of malpractices.

SHRI A. P. SHARMA: What is the machinery set up for looking into the complanits?

SHRI ANNASAHEB P. SHINDE: Popular Committees are being set up at the Mandi levels. They are being involved.

श्री रामचन्द्र विकल (बागपत) : अध्यक्ष महोदय, मुझे हार्दिक दु:ख है कि जिस किसान के नाम से सारे संसार की आंखें खुलती है उसकी तरफ से केन्द्रीय सरकार आँखें मूंदे हुए है। जो वक्तव्य मंत्री महोदय ने दिया वह बहुत ही निराशा पूर्ण है। मंत्री महोदय स्वयं मेरे जिले में गये थे और वहां की स्थिति को देखा था। लेकिन जिन शिकायतों को उन्होंने स्वयम् अनुभव किया और पाया उनको भी यहां पर तसलीम नहीं किया। मैं कल ही दौरे से आया हूं। अनेक गांव ऐसे है सहारनपुर और मुजफ्फरनगर जिलों में जहां कोई भाव ही मुकर्रर नहीं हुए और कोई भी खरीददारी किसान से नहीं हो रही है।

दूसरी शिकायत मुझको यह मिली है कि 76 रु० का जो सरकारी भाव है उसका फर्जी पर्चा देकर किसान से खरीद हो रही है। कच्चे आढ़तिया इंसपेक्टर और गल्ले के वसूली के एजेंट मिलकर कहीं कहीं 76 के बजाय 69 रु0 और कभी कभी 65 रु० तक दे रहे हैं। मुझे इसकी भी जानकारी है कि किसानों से ढाई किलो फी क्विंटल कर्जे के तौर पर काटा जा रहा है। इसके अलावा जो इंस्पेक्टर है वह खराब गल्ला थोड़े दाम पर खरिदवाकर गोदाम में डलवा रहा है और 8 आ0 फी बोरी उसके लिये बंधा हुआ है अनेक मंडियों में। अभी राजस्थान के कोटा नामक स्थान में

[श्री रामचन्द्र विकल]

खाद्य निगम के एजेंटों द्वारा किसानों को वोगस चेक देने के सम्बन्ध में एक समाचार हिन्दी "हिन्दुस्तान" में निकला है । आपने उसको देखा होगा । चेक पर नम्बर हैं, पाने वाले का नाम है मगर पैसा नहीं मिल रहा है । इस तरह से हम देखते हैं कि किसानों को पैसा वसूल करने में कितनी दिक्कत होती है । क्या मंत्री महोदय की जानकारी में यह बात भी आई है कि किसानों का गल्ला एक एक महीने से जा चुका है लेकिन अभी तक भी उनको उसके दाम नहीं दिए गये हैं । अभी तक तो किसानों को मजबूर किया जाता रहा है । अभी खाद्य मंत्री ने कहा है कि हम मजबूर नहीं कर सकते हैं । किसान सब गल्ला एजंट को ही दे ऐसी बात नहीं है । किसानों को जब सरकार को जरूरत पड़ती है हमेशा मजबूर किया जाता है और उनसे सस्ते भावों पर गल्ला लिया जाता है, बाजार भाव से कम पर लिया जाता है । लेकिन आज वह कहते हैं कि हम मजबूर नहीं कर सकते हैं । किसानों की तीन-तीन दिन तक गाड़ियां मंडी में खड़ी रहती हैं । शिन्दे साहब बुलन्द शहर गए थे और थोड़ा-सा दिग्दर्शन उन्होंने किया था । लेकिन मुझे दुख हैं कि कोई-भी खास व्यवस्था अभी तक भी नहीं की गई हैं । मामले को सही नहीं किया गया है और न कोई आदेश ऐसे दिये गए हैं जिनसे सही तौर से किसानों में जो असन्तोष और बेचैनी है वह दूर हो सके । जो गड़बड़ी किसानों के साथ फर्जी दाम देने की हो रही है, कम दाम देने की हो रही है क्या उसको मंत्री महोदय दूर करेंगे ? सारा गल्ला खरीदने के लिए सरकार वचनबद्ध है । राज्य सरकारों पर अभी तक कोई खास जिम्मेदारी नहीं सौपी गई है, कोई विशेष आदेश नहीं दिये गये हैं कि वह उसके अन्दर पड़े । कुछ जिलाधीशों ने थोड़ी-सी दिलचस्पी ली, मंडियों में वे गए लेकिन कोई खास नतीजा नहीं निकला । कोई कारगर कदम राज्य सरकार की तरफ से अभी तक नहीं उठाए गए हैं । यह एक गम्भीर संकट किसानों के सामने आ कर खड़ा हो गया है । आप देखें कि कितना महंगा बीज, खाद, पानी आज उनको पड़ता है । ऐसी अवस्था में सस्ते भावों पर खरीद करना किसानों को लूटना नहीं तो क्या है ? यह सरकार के हित में भी नहीं है । मैं जानना चाहता हूं कि इस पर तुरन्त सरकार ध्यान दे कर कोई समुचित प्रबन्ध करेगी ?

अध्यक्ष महोदय : मैं थोड़ा-सा आपका ध्यान दिलाना चाहता हूं कालिंग एटेंशन के प्रोसीजर के बारे में ताकि इसको दुरुस्त किया जा सके । पहले तो होता ही नहीं था । फिर स्टेटमेंट होता था । स्टेटमेंट के बाद जो रूल बना वह आपके सामने आया । वह इस प्रकार है :

> "There shall be no debtate on such statement at the time it is made but each Member in whose name the item stands in the List of Business may, with the permission of the Speaker, ask a question."

क्वेश्चन से बढ़ते-बढ़ते डिबेट बन गई । इलस्ट्रेशन के लिए थोड़ा-सा आप कह सकते हैं, इंट्रोडकशन थोड़ा-सा दे सकते हैं । लेकिन डिवेट में तो इसको नहीं बदल दिया जाना चाहिये । शुरू से आखिर तक मैंने सुना है । क्वेश्चन आया नहीं । आपने सजैशन दिए हैं । मैं इसको बहुत मुख्तसिर करना चाहता हूं । क्वेश्चन किये जाया करें । क्लेरिफिकेशन के तौर पर थोड़ी बहुत छूट हो सकती है लेकिन आपका सवाल तो कोई आया नहीं ।

श्री रामचन्द्र विकल : मैं चाहता हूं कि जिन शिकायतों की तरफ मैंने मंत्री महोदय का ध्यान दिलाया है उनका वह समाधान करें । यही मेरा सवाल है । राजस्थान से लेकर उत्तर-प्रदेश में इसका वह समाधान कर दें ।

SHRI ANNASAHEB P. SHINDE: May I say something, with your permission? I appreciate the concern of the hon. Member for the interests of the farmers. We are equally concerned about the interests of the farmers. The hon. Member referred to a particular case of a fake cheque. That cheque was not from the Food Corporation, but it was from some trader. As soon as we saw the report in the press, we had ordered an inquiry into the particular case.

All the same, the hon. Member should appreciate that the arrivals this year in the market have been almost double those of last year, and the farmers' interests would have very much suffered had there not been massive purchases on behalf of the Food Corporation. So, the positive aspect is there. Even in UP particularly the market arrivals were four times higher than last year, and if the Food Corporation had not entered in a massive way in the market, I think that the farmers' interests would have suffered very much. There may be some cases of complaint, and we shall look into them. We are trying to improve the system. But the role of the Food Corporation which is a public sector organisation entering the market in the interests of the farmers should be appreciated by the House.

श्री रामचन्द्र विकल : दामों के बारे में सफाई नहीं हुई है । 76 के बजाय 69 रुपये दिये जा रहे हैं । इसको सही करायेंगे या नहीं ?

SHRI ANNSASAHEB P. SHINDE: I have said that we shall look into the matter.

श्री हुकम चन्द कछवाय (मुरेना) : खाद्य निगम के एजंटों द्वारा सोसाइटी के मालिक मध्य-प्रदेश के ग्वालियर, भोपाल, इन्दौर और जबलपुर डिविजनों के अन्दर अनाज खरीदा जाता है । खाद्य निगम द्वारा नियुक्त किए गए इंस्पेक्टरों द्वारा अनाज की जो गाड़ियां आती हैं वे चैक की जाती हैं । उनको अनाज पसन्द आ जाता है तो वे हां कह देते हैं नहीं तो न कह देते हैं । 70-75 परसेंट जो अनाज की गाड़ियां मंडी में आती हैं उनको रिजेक्ट कर दिया जाता है । उनकी सांठ-गांठ व्यापारियों के साथ होती है । व्यापारी लोग इन्सपेक्टरों के पीछे लगे रहते हैं । वे व्यापारी 50, 54 या 60 रुपये क्विंटल के भाव से मंडी में आया हुआ अनाज खरीद लेते हैं और उस अनाज को मिक्स करके बोरे भर कर ट्रकों में लदवा कर और किसी भी काश्तकार के नाम से मंडी में ले आते हैं । अब उसी अनाज को 74-75 रुपये के भाव पर सोसाइटी द्वारा खरीद लिया जाता है । जो मुनाफा होता है उसमें कमीशन दोनों का बंधा रहता है । मैं जानना चाहता हूं कि क्या इसकी जानकारी मंत्री महोदय को है और अगर है तो इस शिकायत को दूर करने के लिए उन्होंने कौनसे ठोस कदम उठाये हैं ?

विदिशा जो भोपाल डिविजन का एक प्रमुख जिला है वह अनाज का बहुत बड़ा भंडार है । वहां पर अनाज सस्ते भावों पर खरीदा गया है, 54-56 रुपये क्विंटल के भाव पर सोसाइटी ने खरीदा है । काफी दिनों तक उसका पैसा खाद्य निगम द्वारा सोसाइटी को अदा नहीं किया गया इसके फलस्वरूप काश्तकारों को काफी दिनों तक पैसा नहीं मिला । इसके फलस्वरूप किसानों ने तमाम गाड़ियां ले जा कर कलेक्टर के घर के सामने खड़ी कर दीं और उनका घेराव किया, तब जाकर उनको पैसा मिला । मैं जानना चाहता हूं कि क्या आपको जानकारी है कि कम दामों पर अनाज खरीदा गया ?

इंस्पैक्टर लोग अनाज खरीदते हैं । कितनी अच्छी क्वालिटी का अनाज उन्होंने खरीदा है, इसका एक नमूना मेरे पास है जिसको मैं सदन के सामने रखना चाहता हूं । कितना सुन्दर और बढ़िया यह अनाज है इसको आप देखें । इसकी यह दशा कैसे हुई, इसका भी एक कारण है । कारण यह है कि गोदाम आपके पास नहीं है । न ही आपके पास थैले हैं न आपके पास अनाज लाने ले जाने के साधन ही हैं । उसके फलस्वरूप जो अनाज का हाल हुआ है, उसका नमूना मैं लेकर आया हूं जिसके लाखों बोरे हैं और यह मुरैना जिले के शिवपुर कलां मंडल का है । इसे कौन खाएगा ? सरकार का पैसा क्या इसके अन्दर बरबाद नहीं हुआ है ? सरकार के धन को हानि नहीं हुई है ? यह अनाज पानी के अन्दर भींग गया है ।

कोओप्रेटिव बैंक्स तथा सोसाइटीज ने काश्तकारों को तीन करोड़ रुपये कर्ज दे रखे हैं । वे कर्जों की वापसी के लिए तकाजा करते हैं । वे कहते हैं कि हमारा कर्जा वापिस करो । किसान के पास अनाज पड़ा हुआ है, कोई खरीदता नहीं है । उसका अनाज बिकेगा तभी तो वह कर्जा चुकाएगा । लेकिन सरकार उनके अनाज को लेती नहीं है । सारे प्रदेश के अन्दर काश्तकारों के पास

[श्री हुकम चन्द कछवाय]

अनाज पड़ा हुआ है । मैं जानना चाहता हूं कि आपने इसका क्या प्रबन्ध किया है ?

बड़े लोगों ने अनाज साफ करने की मशीनें ले रखी हैं । खलिहान में ले जा कर वे किसानों का अनाज साफ कर देते हैं ।

एक माननीय सदस्य : क्या वह भाषण नहीं कर रहे हैं ?

अध्यक्ष महोदय : जो भाषण करते हैं वे दूसरों को इसी तरह कहते हैं । आप ऐसा न किया करें ।

श्री हुकम चन्द कछवाय : काश्तकार अपने अनाज को काट कर खेतों से खलिहान में रखते है । कुछ बड़े लोगों ने अनाज साफ करने की मशीनें लगा रखी हैं । वे सौ बोरे साफ करते हैं तो दस बोरे ले लेते हैं या पंद्रह बोरे ले लेते हैं ।

श्री अटल बिहारी वाजपेयी (ग्वालियर) : आज आपकी घंटी कुछ जोर से बोल रही है । यह बदली तो नहीं है ? क्या बजट में इसका भी कोई प्रबन्ध किया गया है ?

अध्यक्ष महोदय : ऐसे मेम्बरों के लिए जोर से बजाने के बगैर काम नहीं चल सकता है ।

श्री हुकम चन्द कछवाय : एक अंतिम विशेष बात मैं बता रहा था । जिन बड़े लोगों ने अनाज साफ करने की मशीनें लगा रखी हैं वे काश्तकारों के खलिहानों पर जा कर उनके अनाज को साफ कर देते हैं लेकिन उसकी कीमत बहुत ज्यादा वसूल करते हैं दो जून की वर्षा के बाद से । सौ क्विंटल साफ करते हैं तो पचास क्विंटल तक ले लेते हैं । ऐसी घटनायें ग्वालियर डिविजन में हो रही हैं, प्रदेश भर में हो रही हैं । इनको रोकने के लिए कौन से ठोस कदम आप उठाने जा रहे है ?

जो घपलेबाजी हो रही है, इसे रोकने के लिए क्या आप कोई विशेष कदम उठायेंगे ? पर्याप्त मात्रा में बोरे और गोदामों की व्यवस्था करके उचित दामों पर अनाज खरीदा जाए, इसकी क्या ठोस व्यवस्था आप करने जा रहे हैं ?

SHRI ANNASAHEB P. SHINDE: The hon. member wants to blame Government even for natural calamities.

SHRI PILOO MODY (Godhra): Why not?

SHRI P. K. DEO (Kalahandi): Why did they not insure against natural calamities?

SHRI ANNASAHEB P. SHINDE: I am glad Shri Kachwai has developed a new line of approach now. He has mentioned that some rich farmers and some traders were also exploiting the farmers. I hope he will convince his party. . .

SHRI ATAL BIHARI VAJPAYEE: Let him reply to the points raised by the hon. member. We are not discussing party policies here.

SHRI ANNASAHEB P. SHINDE: I only mentioned that the hon. member has found that farmers are exploited by some traders and farmers.

As for the interests of the farmers, they are equally dear to us. We will refer the specific complaints referred to by him to the Madhya Pradesh Government.

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, मेरे प्रश्नों का उत्तर नहीं दिया गया है । वहां पर बोरे नहीं हैं, गोदाम नहीं है, जिसके कारण अनाज सड़ रहा है । अनाज उठाने की कोई व्यवस्था नहीं है । बैंकों द्वारा कहा जा रहा है कि हमारा पैसा दीजिए ।

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, माननीय सदस्य, श्री कछवाय, ने प्रश्न पूछा है कि क्या यह सच है कि भेलसा में गेहूँ 56 रुपये पर खरीदा गया है, जब कि भाव 76 रुपये है ।

SHRI ANNASAHEB P. SHINDE: I have already said that we shall refer the specific complaints to the Madhya Pradesh Government.

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, मेरे प्रश्नों का उत्तर दिलवाइये । इंस्पेक्टर द्वारा 70 प्रतिशत गाड़ियां रिजेक्ट कर दी जाती हैं । व्यापरी वही गाड़ियां खरीदते हैं और अच्छा कह कर मार्केट में लाते हैं ।

SHRI ANNASAHEB P. SHINDE: I have said about the specific complaints that we shall refer them to the State Government.

SHRI P. K. DEO: The Minister's statement is most misleading as there is no open market in this country so far as procurement of foodgrains is concerned. The Food Corporation of India, a Government of India undertaking, which was presided over till the other day by a defeated Congress Minister, has the full right of procurement of foodgrains in this country and, being a monopoly concern, all the corollary evils of the monopoly system are there. Day in and day out we get reports of nepotism, corruption, irregular payments and harassment of the millowners, purchaisng agents and cultivators, creation of artificial barriers and discrimination in classification of cereals. For instance, I would like to point out that the Safri variety of paddy is being procured as fine paddy in Kalahandi at Rs. 5 less than the procurement price prevailing in the adjoining Raipur District, Shri Vidya Charan Shukla's constituency, where it is procured as superfine paddy. Taking into consideration all these factors, is it not high time that we did away with these artificial barriers, the food zones and the suffocating controls, so that there is free flow of cereals throughout the country and the price is decided by the universal law of demand and supply and the cultivator gets the fruits of his labour. Especially now when national frontiers are shrinking and we have a common market in Europe, why in a country like this should we have these barriers, especially when the foodgrains output in this country has reached more than 106 million tonnes? So, I would like to ask when there is going to be an end to all these barriers, suffocating controls and food zones.

SHRI ANNASAHEB P. SHINDE: The hon. Member is advocating the theory of free trade. I do not blame him because it is his party's view. The hon. Member made a number of mis-statements. For instance, he said there was no free trade. But he knows that on wheat there is no ban whatsoever. Any private persons can purchase any quantity of wheat anywhere they like. The only thing is that in the interest of the farmers we purchase at the procurement price. The formers are likely to get a higher price and they can sell it to anybody. There is no restriction on the movement of wheat or coarse grain except in the rationed area of Calcutta and Howrah. In the case of paddy there are such restrictions. This was reviewed in the last Chief Minister's conference and on the basis of the consensus that emerged in the Chief Ministers Conference the Government of India decided to continue such a ban. The present is not an appropriate time to review the position. We shall review the position in the coming September. The food position is easy and there is no difficulty as such. For rice this is not the right time to review the position.

SHRI P. K. DEO: Regarding Safri variety, why is there the price difference in the adjoining districts?

SHRI ANNASAHEB P. SHINDE: I shall look into this.

12.26 hrs.

RE: DISSOLUTION OF PUNJAB ASSEMBLY

MR. SPEAKER: I have received a certain motion under rule 377 about the dissolution of the Punjab Assembly by Shri H. K. Singh, Darbara Singh, Sat Pal Kapur and Shri Vayalar Ravi. I have placed this as item 7. A. They will get their turn when we take up that item.

श्री अटल बिहारी वाजपेयी : (ग्वालियर): अध्यक्ष महोदय, अगर आप पंजाब की स्थिति के बारे में नियम 377 के अधीन चर्चा की इजाजत देनी चाहते हैं, तो आप हमें भी अपने विचार रखने का अवसर दीजिए । आप सारे सदन को इस विषय पर चर्चा करने का मौका दीजिए । पंजाब का मामला कोई पंजाब के सदस्यों का ही मामला नहीं है । मैं नहीं समझता कि पंजाब की स्थिति नियम 377 के अधीन चर्चा का विषय है । अगर राज्यपाल के आचरण पर चर्चा होनी है—और हम चर्चा के लिए तैयार हैं—, तो आप सारे सदन को मौका दीजिए । हम राज्यपाल के आचरण का स्वागत करना चाहेंगे ।